

# **CENTRAL ELECTRICITY REGULATORY COMMISSION**

4th Floor, Chanderlok Building 36, Janpath, New Delhi- 110001

Ph: 23753942, Fax-23753923

**Petition No. 516/TT/2019**

Date: 26.8.2020

To

Shri S.S. Raju  
Senior General Manager (Commercial),  
Power Grid Corporation of India Limited,  
Saudamini, Plot No. 2,  
Sector-29, Gurgaon-122001

**Subject:- Approval under Regulation 86 of CERC (Conduct of Business) Regulations, 1999 and CERC (Terms and Conditions of Tariff) Regulations, 2014 and CERC (Terms and Conditions of Tariff) Regulations, 2019 for revision of transmission tariff for 2001-04, 2004-09 and 2009-14 tariff block, Truing up of transmission tariff for 2014-19 tariff period and Determination of Transmission Tariff for 2019-24 tariff period for Asset-I: Additional bays at Kolar and Hosur for second circuit of Kolar-Hosur 400 kV D/C line and Asset-II: 400 kV Hiriyur sub-station, including 315 MVA auto transformer & LILO of Davangere-Hoody 400 kV D/C line at Hiriyur with associated bays under SRSS II in the Southern Region.**

Sir,

With reference to your petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 11.9.2020:-

## **Revision of Tariff for 2001-04 period**

- a) Provide Form-4 for the 2001-04 period required as per 'Methodology for Computation of Interest on Loan and Maintenance Spares for the 2001-04 and 2004-09 Block'.

## **Truing up of Tariff for 2014-19 period**

- b) Provide Auditor Certificate for the Combined asset.
2. Confirmation that the Combined asset is currently in use and if there has been any

decapitalization. In case of decapitalization of asset details to be furnished in Form 10B.

3. Confirm whether all the assets under the instant Transmission Scheme have been completed and whether they are covered under the instant petition.

4. In case the above said information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.

Yours faithfully,

Sd/-  
(Kamal Kishor)  
Assistant Chief (Legal)